

① MA. 361/99 for
vacation of stay.
② MA. 362/99 for
appropriate orders.
copy not
served.

Patra 12/7 13 each

1- MA. 361/99
for vacation of
stay.
2- MA. 362/99
for appropriate
orders.

Patra 4/8
Bench

1) MA. 361/99 for
vacation of
stay.
2) MA. 362/99
for appropriate
orders.

Patra 16/8 13 each

S. J. M.

Order no. 2 dt 13/7/99

Copies of M.A. 361/99 and 362/99
be served by one week and posted to
17/8/99 for consideration of OA 2362/99.

S. J. M.
Vice-Chairman
13/7/99

On. No. 3 dt 5-8-99

Member (J)

Copies of M.A. 361/99 and 362/99 served
on the petitioner in ~~Cause~~ Court today, who
wants to obtain instruction. In view of this
posted to 17.8.99 for considering these two
MAs.

S. J. M.
Vice-Chairman
5.8.99

Member (J)

ORDER NO. 4, DATED 17-8-1999.

O.A. No. 233 of 1999
M.A. No. 361 of 1999
M.A. No. 362 of 1999.

Heard Mr. B. Dash, learned Additional
Standing Counsel (Central) and Mr. P. P. Panda, learned
Counsel for applicant on M.As. For the purpose of
considering these MAs, it is necessary to note that
in the OA, the applicant has prayed for quashing the
order of his transfer at Annexure-5 from Nimapara to
Sundergarh. On the date of admission of the OA on
20.5.1999, the transfer order was stayed till the
representation stated to have been filed by applicant
against his order of transfer, is disposed of. In these
two MAs, it has been submitted by Respondents that his
representation has been disposed of in order which is

NOTES OF THE REGISTRY

ORDERS OF THE TRIBUNAL

Free copy
of the order
No. 4 dt. 17-8-99
may be given
to the counsels
for both sides.

RAK
24/8

~~Received
S.Y.S.S~~

at Annexure-C to MA No. 361/99. It is also stated that applicant has already drawn his transfer TA and has gone and joined at his new place of posting at Sundergarh. In view of this, it is submitted that this original Application has become infructuous. We have heard learned counsels for both sides and we have also noted that Respondents in their order dated 26.5.1999 (Annexure-C) has indicated that possibilities of applicant's posting to nearby sites will be considered at appropriate time whenever vacancy arises. In view of this, at the instance of learned counsel for both sides, we hold that the Original Application has become infructuous and the same is disposed of for having infructuous. Two MAS are also disposed of.

11/10/99
VICE-CHAIRMAN

11/10/99
MEMBER(JUDL.)